

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

O.A. No. 250 of 1993

Date of decision : 29.09.2000

Kum. Najemabanu F. Momin : Petitioner [s]

Mr. J. J. Yagnik : Advocate for the petitioner [s]

Versus

Union of India & Ors. : Respondent [s]

Ms. P. B. Sheth : Advocate for the Respondent [s]

CORAM :

THE HON'BLE MR. A.S. SANGHAVI : **MEMBER (J)**

THE HON'BLE MR. G. C. SRIVASTAVA : **MEMBER (A)**

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Kum. Najemabanu F. Momin,
L.D.C., office of the Jt. Director
General of Foreign Trade,
Reesiding at 2554, Tejpur
Mominvad, Jamalpur,
Ahmedabad.

= Applicant =

Advocate : Mr. J. J. Yagnik

Versus

1. Union of India (to be served through
The Chief Director General of
Foreign Trade, Ministry of Commerce)
New Delhi.
2. The Joint Director General of
Foreign Trade, 11/A. M.S. Building,
Lal-Darwaja, Ahmedabad.
3. The Deputy Director General of
Foreign Trade, 11-A, M.S. Building,
Lal-Darwaja, Ahmedabad.

= Respondents =

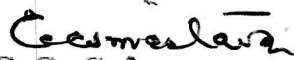
Advocate : Ms. P. B. Sheth


**ORAL ORDER
O.A 250 of 1993**

Date : 29.09.2000

Per Hon'ble Shri. A. S. Sanghavi : Member (J).

Neither Mr. J. J. Dave, learned advocate for the applicant nor the applicant is present. They have not remained present on earlier dates also. It appears that they are not interested in proceeding with this O.A. O.A is therefore dismissed ^{with} default. No order as to costs.


(G.C. Sriyastava)
Member (A)


(A.S. Sanghavi)
Member (J)

